

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-267/ND/2020**

**IN THE MATTER OF:
Atul Kumar Srivastava**

...PETITIONER

Vs.

M/s. ILD Millennium Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

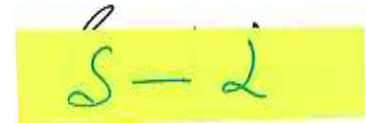
Order delivered on 20.01.2020

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the counsel for the Operational-creditor. Perused the paper-book. The counsel for the Operational-creditor is directed to file a short affidavit in compliance to Section 9 (3) (c) of the Code. Serve notice on the corporate-debtor within ten days. Matter is adjourned to 06.02.2020.



**(P.S.N. Prasad)
Member (J)**